

**FORM A****PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/s SHREE SWASTIC SALES CORPORATION PVT. LTD.

<b>RELEVANT PARTICULARS</b>		
1.	Name of corporate debtor	SHREE SWASTIC SALES CORPORATION PVT LTD
2.	Date of incorporation of corporate debtor	15.09.2009
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U21091DL2009PTC194339
5.	Address of the registered office and principal office (if any) of corporate debtor	<b>REGISTERED ADDRESS:</b> 4261/3 IST FLOOR ANSARI ROAD DARYA GANJ NEW DELHI Central Delhi DL 110002 IN
6.	Insolvency commencement date in respect of corporate debtor	*16.08.2019 *Order dated 06.08.2019 uploaded on 16.08.2019
7.	Estimated date of closure of insolvency resolution process	ON OR BEFORE 11.02.2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	RAKESH TAKYAR Reg. No.: IBBI/IPA-001/IP-P00160/2017-18/10329
9.	Address and e-mail of the interim resolution professional, as registered with the Board	<b>Registered Address:</b> 301, Citizen's Rajesh Sadan, 1/28, Tilak Nagar New Delhi- 110018 <b>E-mail: <a href="mailto:rtakyar.rt@gmail.com">rtakyar.rt@gmail.com</a></b>
10.	Address and e-mail to be used for correspondence with the interim resolution professional	<b>Address for correspondence:</b> C/o Yogakshem Insolvency Professionals LLP 1/15 Tilak Nagar, Near PNB Bank NewDelhi- 110018 Phone no:- 9868503531 <b>E-mail: <a href="mailto:cirp.shreeswastic@gmail.com">cirp.shreeswastic@gmail.com</a></b>
11.	Last date for submission of claims	29.08.2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N/A
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N/A
14.	(a) Relevant Forms (b) Details of Authorised Representatives are available at:	<a href="https://ibbi.gov.in/">https://ibbi.gov.in/</a>  N/A



1. Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Shree Swastic Sales Corporation Pvt Ltd. on **06.08.2019 (Order uploaded on 16.08.2019)**
2. The creditors of SHREE SWASTIC SALES CORPORATION PVT LTD., are hereby called upon to submit their claims with proof on or before 29.08.2019 to the interim resolution professional at the address mentioned against entry No. 10.
3. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.
4. The claims may be submitted in their specific Forms B, C, CA, D, E and F in terms of Regulation 7, 8, 8A, 9 and 9A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution process for Corporate Persons) Regulations, 2016. Form B by Operational Creditors (except Workmen and Employees), Form C by Financial Creditors, Form CA by Financial Creditors in a class, Form D by a Workman or an Employee, Form E by Authorized Representatives of workmen and Employees and Form F by other Creditors. The claim forms can be down loaded from IBBI website- <http://ibbi.gov.in/downloadform.html>
5. Submission of false or misleading proofs of claim shall attract penalties.



Date: 16.08.2019  
Place: New Delhi

Sd/-  
RAKESH TAKYAR,  
Interim Resolution Professional